

**PUNJAB VIDHAN SABHA**

**Bill No. 15-PLA-2019**

**THE SALARY AND ALLOWANCES OF LEADER OF OPPOSITION IN  
LEGISLATIVE ASSEMBLY (AMENDMENT) BILL, 2019**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Salary and Allowances of Leader of Opposition  
in Legislative Assembly Act, 1978.*

BE it enacted by the Legislature of the State of Punjab in the  
Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Salary and Allowances of Leader  
of Opposition in Legislative Assembly (Amendment) Act, 2019.

Short title and  
commencement.

(2) It shall come into force on and with effect from the date of its  
publication in the Official Gazette.

2. In the Salary and Allowances of Leader of Opposition in  
Legislative Assembly Act, 1978, after section 3, the following section shall  
be inserted, namely :—

Insertion of  
section 3-A in  
Punjab Act 12  
of 1978.

“3-A. The free furnished house and other perquisites admissible to  
Perquisites to be exclusive of income-tax. the Leader of Opposition under this Act, shall be  
exclusive of income tax, which shall be payable by  
the State Government.”.

CHANDIGARH :  
The 27th August, 2019

SHASHI LAKHANPAL MISHRA,  
Secretary.